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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 36/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017**

Name of the Company: Nagai Power Pvt. Ltd.
V/s.
GEI Industrial Systems Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1. SHASHVATA SHUKLA

ADVOCATE

OPERATIONAL
CREDITOR

shukla

2.

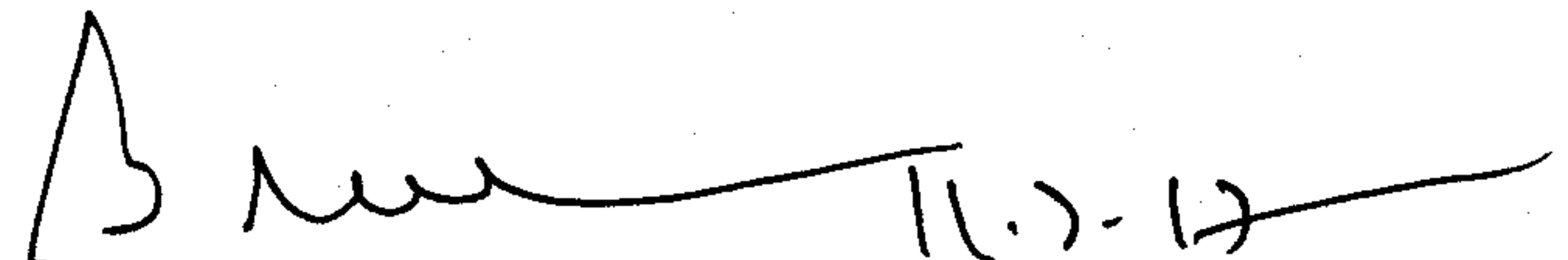
ORDER

Learned Advocate Mr. Shashvata Shukla present for Operational Creditor/
Petitioner. None present for Respondent.

Letter of request for adjournment received in the office on 10.07.2017 after the case
was adjourned today on 10.07.2017.

Learned Counsel Ms. Natasha Sutaria represented that she is having scanned copy
of Vakalatnama for Respondent and she will file Vakalatnama by tomorrow.

List the matter on 13.07.2017 for hearing.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 11th day of July, 2017.